

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP No. 243/Chd/CHD/2017

**Under Section 59 of the Companies
Act, 2013 read with Rule 70 of the
NCLT Rules, 2016**

In the matter of:

Hardayal Singh Mann.

...Petitioner

Versus

Chandigarh Overseas Private Limited & Ors.

....Respondents

Present: Mr. Vaibhav Sahni, Advocate for petitioner.

Learned counsel for the petitioner seeks time to argue the matter.

List the matter on 08.11.2017 for arguments.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 02, 2017

saini